

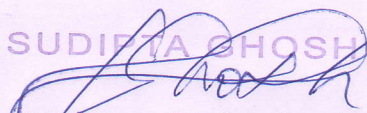
FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ROYALPET VANIJYA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ROYALPET VANIJYA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10 TH December, 2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, West Bengal
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB2012PTC189048
5.	Address of the registered office and principal office (if any) of corporate debtor	2, Raja Woodmunt Street, Kokata-700001
6.	Insolvency commencement date in respect of corporate debtor	1 st December, 2021
7.	Estimated date of closure of insolvency resolution process	180 days from date of commencement of resolution process, which is 29 th May, 2022.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : SUDIPTA GHOSH Registration No :IBBI/IPA-001/IP-P00484/2017-18/10872
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address : 8, N.N Mukherjee 3 rd Lane, Uttarpara, Hooghly -712258 E-Mail :sudipta_ghosh08@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : 29C, Bentinck Street, 2 nd Floor, Kolkata-700001 E-Mail : cirp.royalpet@gmail.com
11.	Last date for submission of claims	15 th December, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://www.ibbi.gov.in/downloadform.html Physical Address: As mentioned against item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Royalpet Vanijya Private Limited** on **1st December, 2021**.

SUDIPTA GHOSH

Insolvency Professional
Regn. No.-IBBI/IPA-001/
IP-P00484/2017-18/10872

The creditors of **Royalpet Vanijya Private Limited** are hereby called upon to submit their claims with proof on or before 15th December, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

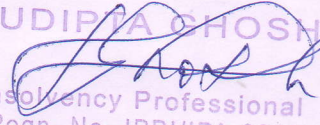
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date : 3 rd December, 2021
Place: Kolkata

sd/-
Sudipta Ghosh

Name and Signature of Interim Resolution
Professional

SUDIPTA GHOSH

Insolvency Professional
Regn. No.-IBBI/IPA-001/
IP-P00484/2017-18/10872